

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No. 26051/2023
[Arising out of impugned final judgment and order dated 31-10-2023
in WPMD No. 26130/2023 passed by the High Court of Judicature at
Madras]

S. VIJAYAKUMAR

Petitioner(s)

VERSUS

THE DISTRICT COLLECTOR & ORS.

Respondent(s)

(FOR ADMISSION and IA No.243862/2023-EXEMPTION FROM FILING O.T. and
IA No. 259512/2023 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

Date : 15-01-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) :

Mr. K. K. Mani, AOR
Ms. T.Archana, Adv.
Mr. Rajeev Gupta, Adv.

For Respondent(s) :

Mr. D. Kumanan, Adv.

Mr. A Velan, AOR
Ms. Navpreet Kaur, Adv.
Mr. Piyush Khanna, Adv.
Mr. Nilay Rai, Adv.
Mr. Prince Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

- 1) Learned counsel for the respondent-State prays for and is granted two weeks' time to file counter affidavit.
- 2) Rejoinder, if any, may be filed within two weeks thereafter.
- 3) List the matter after four weeks.

(NIDHI AHUJA)
AR-cum-PS

(NAND KISHOR)
COURT MASTER (NSH)